

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



**Third LOK SABHA**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-THIRD REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Seventy-third Report.

2. The Committee met on the 18th November, 1965 for—

- (I) Classification and allocation of time for discussion of the Indian Telegraph (Amendment) Bill, 1965 (*Amendment of section 5*) by Shri Yashpal Singh.
- (II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
  - (1) The Constitution (Amendment) Bill, 1965 (*Omission of article 35A*) by Dr. Sarojini Mahishi.
  - (2) The Constitution (Amendment) Bill, 1965 (*Amendment of the First Schedule*) by Shri Hari Vishnu Kamath.
  - (3) The Constitution (Amendment) Bill, 1965 (*Amendment of the Preamble*) by Shri Krishna Deo Tripathi.

*Classification and Allocation of Time to Bill*

3. Shri Yashpal Singh, the Member incharge of the Indian Telegraph (Amendment) Bill, 1965 (*Amendment of section 5*) had been invited to present before the Committee his views on the Bill but he did not attend the sitting.

4. After considering all aspects of the Bill, the Committee placed it in category 'B' and allotted 1 hour for its discussion.

*Examination of the Constitution (Amendment) Bills*

5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Sarvashri Hari Vishnu Kamath and Krishna Deo Tripathi attended the sitting. The representatives of the Ministries of Home Affairs and Law were present.

6. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1965 (*Omission of article 35A*) by Dr. Sarojini Mahishi.

The Bill sought to omit article 35A regarding saving of laws with respect to permanent residents of the State of Jammu & Kashmir and their rights.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1965 (*Amendment of the First Schedule*) by Shri Hari Vishnu Kamath.

The Bill sought to amend the First Schedule to the Constitution with a view to rename the Andaman and Nicobar Islands as "Swaraj and Shaheed Islands."

\*Circulated to Members separately (Bill Nos. 73, 74 and 75 of 1965)

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1965 (*Amendment of the Preamble*) by Shri Krishna Deo Tripathi.

The Bill sought to amend the Preamble to the Constitution in the light of socialistic pattern of society, accepted by the Government of India as its goal.

After hearing the representative of the Ministry of Law and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

*Recommendations*

7. The Committee recommend that—

- (i) the categorisation and allocation of time to the Indian Telegraph (Amendment) Bill, 1965 by Shri Yashpal Singh as shown in paragraph 4 be agreed to by the House; and
- (ii) Dr. Sarojini Mahishi and Sarvashri Hari Vishnu Kamath and Krishna Deo Tripathi be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;  
November 13, 1965.  
Kartika 22, 1887 (Saka).

S. V. KRISHNAMOORTHY RAO,

Chairman,

Committee on Private Members' Bills and Resolutions.